

Alleged forged documents for retiring consignments of iron sheets

101. SHRI RAM VILAS PASWAN:
DR. A. U. AZMI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a multi-crore racket and the involvement of some railway officials in robbing the railways by forging documents for the retiring consignment of iron sheets over the last many years have come to light recently; and

(b) if so, details thereof and the action taken by the Government?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) A case of unauthorised diversion of 2 wagons containing iron sheets worth over Rs 4 lakhs, with the connivance of railway employees, and the delivery of the contents on forged Railway Receipts during February/March, 1982, at Maijapur Railway Station of the North-Eastern Railway has come to light.

(b) Wagon numbers PW 3963 originally booked ex-Tatanagar to TISCO siding Kanpur and ER 59613, originally booked ex-SCOB siding Sitarampur to Okhla, loaded with iron sheets worth about Rs 4 lakhs were unauthorisedly diverted from Goods Marshalling Yard, Kanpur, to Maijapur Station (N. E. Ry.) purported to have been booked ex-Chopan to Maijapur, by a gang of miscreants, which included some railway employees. The delivery of the iron sheets loaded on these wagons was obtained by 2 members of the gang from the Station Master, Maijapur Station, on production of 2 forged Railway Receipts on 24-2-82 and 25-3-82, respectively. The Railway Protection Force staff of Gonda, on receipt of information, were successful in recovering all the iron sheets involved in this racket

from the premises of M/s. Bhagwati Transport/Gonda and M/s. Khataria Transport/Indore & Bombay. A case No. 21/82 dated 7-4-82 under Section 3 RP (UP) Act has been registered at RPF Post/Gonda and 5 persons, including 2 railway employees, have been apprehended so far. Further enquiries are in progress. With a view to ensuring that the entire gang involved in this racket is brought to book, the C.B.I. have been requested to take up investigation of this important case.

Statement made by the Pak President declaring occupied areas as Pak territory

102. SHRI RAM VILAS PASWAN:
SHRI RAJESH KUMAR SINGH:
SHRI SUBHASH YADAV:
SHRI CHINTAMANI PANIGRAHI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government of India's attention has been drawn to the reported statement made by the President of Pakistan declaring Gilgit, Hunza and Skardu in occupied Kashmir as parts of Pakistan;

(b) whether President of Pakistan also stated that Kashmir issue is an international issue and could not be precluded from being referred to on International forums under the SIMLA Agreement; and

(c) what is the reaction of Government of India thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b). The Government have seen press reports to this effect.

(c) Government have conveyed to the Pakistan Government its serious objection to the reported statements of the President of Pakistan and reiterated our well-known position to them that juridically and constitutionally